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WP-4542-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

&amp;

HON'BLE SHRI JUSTICE HIMANSHU JOSHI

ON THE 21<sup>st</sup> OF JANUARY, 2026WRIT PETITION No. 4542 of 2025*DR. AKANKSHA TOMAR**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

*Ms. Akansha Singh Chauhan, learned counsel for the appellant.**Smt. Janhvi Pandit, learned Additional Advocate General for the State.**Shri Shubham Manchani, learned counsel for respondent No.5.*  
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ORDER

*Per. Justice Vivek Agarwal*

This writ petition is filed by the petitioner Dr. Akansha Tomar seeking a direction to the respondents to issue a writ of mandamus/order/direction giving no objection certificate to petitioner. It is also prayed that respondents be directed to decide the representation of the petitioner for issuing her NOC.

Smt. Janhvi Pandit, learned Additional Advocate General for the State submits that along with their return they have filed copy of orders of the Coordinate Bench of this High Court passed in W.P. No.782/2016 on 27.06.2016, whereby Hon'ble High Court allowed the petitioner to complete her MBBS Course and stated that on completion of investigation if any fresh material appears against the petitioner to demonstrate her complicity in the



matter of Vyapam Ghotala, then liberty was given to the State to proceed against the petitioner in accordance with law after following the principles of natural justice.

Smt. Janhvi Pandit submits that in the present writ petition, petitioner is seeking waiver of her rural service bond or in the alternative issuance of NOC after accepting the sum of bond in lieu of performance of rural service.

On going through the pleadings and the material available on record, it is evident that apprehension of the State that once bond is either discharged or is allowed to be paid petitioner will be away from their zone of surveillance and may not be available as and when investigation is completed in the case of Vyapam Ghotala pertaining to the petitioner, we are of the opinion that such apprehension can be answered by directing the petitioner to pay the bond amount and deposit copies of her PAN Card, Passport, Aadhaar Card and a letter of indemnity from her close relatives to the effect that they shall ensure presence of the petitioner as and when required by the Investigating Officer or the Court in relation to Vyapam Ghotala.

When these facts are taken into consideration, then this petition can be disposed of with a direction that, in case, petitioner deposits the amount of bond within a period of thirty days from today, then, in case, there is no other hurdle except pendency of investigation of Vyapam Ghotala then NOC may be issued in favour of the petitioner subject to petitioner fulfilling aforesaid conditions of furnishing a copy of her Aadhaar Card, PAN Card and Passport along with an indemnity bond.

Besides above conditions we also direct that the petitioner shall furnish



an undertaking along with two sureties of close relatives that she will not leave India without the leave of the competent CBI Court where the matter in regard to Vyapam Ghotala is pending i.e. CBI Judge, Bhopal/Jabalpur/Gwalior.

In above terms, this writ petition is disposed of.

**(VIVEK AGARWAL)**  
**JUDGE**

**(HIMANSHU JOSHI)**  
**JUDGE**

MTK